

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 05 of 2021

IN THE MATTER OF:

CFM Asset Reconstruction Pvt. Ltd.

...Appellant

Versus

**Vishram Narayan Panchpor
Resolution Professional & Ors.**

...Respondents

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Ms. Ruchi Kohli and Mr. Akhil Hasija and Ms. Manyaa Chandok, Advocates.

For Respondents: Mr. Dhaval S. Deshpande and Mr. Vishram Narayan, Advocates for R-1 and 3.

Mr. Amir Arsiwala and Ms. Radhika Motiani. Advocates for R-2.

ORDER
(Through Virtual Mode)

28.01.2021: Notices have been served on all the Respondents. Shri Dhaval S. Deshpande, Advocate enter appearance on behalf of Respondent No. 1 and 3. Shri Amir Arsiwala, Advocate enter appearance on behalf of Respondent No. 2. Service is complete.

Let reply affidavit be filed by learned counsel for the Respondents alongwith their Vakalatnama within two weeks. Rejoinder thereto, if any, may be filed within two weeks thereof. Short written submissions, not exceeding three pages, supported by relevant case law may also be filed alongwith the pleadings.

Cont'd..../

List the matter for admission (after notice) on **3rd March, 2021** before Court
No. IV.

Interim direction to continue.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc